



***The Gauhati High Court, At Guwahati***  
[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]



***Cause List***





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# NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-1 ] [ COURT NO. 2 ]</b>  <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none"><li>1. Writ Appeals other than Foreigner matters.</li><li>2. PIL and Taken up Matters.</li><li>3. Writ Petitions against Order of CAT.</li><li>4. Confirmation of Decree of Divorce and such Matrimonial Appeals.</li><li>5. Contempt Matters relating to Division Bench- I.</li><li>6. Income Tax Appeal matters.</li><li>7. Appeals under Companies Act.</li><li>8. SARFAESI Act matters.</li><li>9. Any such matters as may be specifically directed to be listed.</li></ol> <b>(Matters that might involve extreme urgency)</b>	<b>HON'BLE THE CHIEF JUSTICE(ACTING) AND HON'BLE MR. JUSTICE MANISH CHOUDHURY</b>	<b>FROM 05-11-2020 TO 12-11-2020</b>
	<b>[ COURT NO. 3 ]</b>  <i>This Bench will take up Matters pertaining to:</i> <ol style="list-style-type: none"><li>1. Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools.</li><li>2. Writ Petition (Civil) relating to Academic Matters.</li><li>3. Writ Petition (Civil) relating to Academic Institutions.</li></ol>	<b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</b>	<b>-DO-</b>

	<p><b>[ DIVISION BENCH-II ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Appeal (Foreigners Matter).</i></li> <li>2. <i>Writ Petition (Foreigners Matter).</i></li> <li>3. <i>Custodial Death.</i></li> <li>4. <i>Hill Reference Matter.</i></li> <li>5. <i>WP(C) relating to Police and Army Actions.</i></li> <li>6. <i>Contempt Petition (Criminal)</i></li> <li>7. <i>Criminal Appeal including Hill Appeal.</i></li> <li>8. <i>Contempt matters relating to Division Bench-II.</i></li> <li>9. <i>WP(C) (Division Bench).</i></li> </ol> <p><b><i>Any such matters as may be specifically directed to be listed.</i></b></p>	<p><b>HON'BLE MR. JUSTICE MANOJIT BHUYAN AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 6 ]</b></p> <p><u><i>This Bench will take up matters pertaining to :</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i></li> <li>2. <i>Writ Petition relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions except Police/Army action.</i></li> <li>4. <i>Company Matters.</i></li> <li>5. <i>Bail Matters.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE SUMAN SHYAM</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 7 ]</b></p> <p><u><i>This Bench will take up matters pertaining to :</i></u></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal.</i></li> <li>2. <i>MFA.</i></li> <li>3. <i>Transfer Petition(Civil)</i></li> <li>4. <i>Bail Matters.</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 9 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> <li>5. <i>W.P (Crl.) Matters.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 10 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Appeal(J)</i></li> <li>2. <i>Criminal Appeal.</i></li> <li>3. <i>Death Reference Cases.</i></li> <li>4. <i>Any other cases that may be assigned.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE KALYAN RAI SURANA AND HON'BLE MR. JUSTICE AJIT BORTHAKUR</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 10 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i></li> <li>2. <i>Writ Petition relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions except Police/Army action.</i></li> <li>4. <i>RSA</i></li> <li>5. <i>MFA</i></li> </ol> <p><b><i>This Bench will sit after rising of Special Division Bench</i></b></p>	<p><b>HON'BLE MR. JUSTICE KALYAN RAI SURANA</b></p>	
	<p><b>[ COURT NO. 11 ]</b></p> <p><i><u>This Bench will take up Matters pertaining to:</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Civil Revision Petition.</i></li> <li>2. <i>Civil Revision Petition (I/O).</i></li> <li>3. <i>First Appeal Order.</i></li> <li>4. <i>Testamentary Cases</i></li> <li>5. <i>Second Appeal Order.</i></li> <li>6. <i>Land Acquisition Appeal(S/B).</i></li> <li>7. <i>Arbitration Appeal(S/B).</i></li> <li>8. <i>RSA</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA</b></p>	<p><b><i>-DO-</i></b></p>
	<p><b>[ COURT NO. 13 ]</b></p> <p><i><u>This Bench will take up matters pertaining to :</u></i></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Revision Petition (Old Pending).</i></li> <li>2. <i>Criminal Petition (Old Pending).</i></li> <li>3. <i>Bail.</i></li> </ol> <p><b><i>This Bench will sit after rising of Special Division Bench</i></b></p>	<p><b>HON'BLE MR. JUSTICE AJIT BORTHAKUR</b></p>	<p><b><i>-DO-</i></b></p>

	<p><b>[ COURT NO. 14 ]</b></p> <p><i>This Bench will take up matters pertaining to :</i></p> <ol style="list-style-type: none"> <li>1. Tr.Petition(Crl.)</li> <li>2. Criminal Revision Petition.</li> <li>3. Criminal Petition.</li> <li>4. Bail.</li> </ol>	<p><b>HON'BLE MR. JUSTICE HITESH KUMAR SARMA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 15 ]</b></p> <p><i>This Bench will take up matters pertaining to :</i></p> <ol style="list-style-type: none"> <li>1. Criminal Appeal.</li> <li>2. Criminal Appeal (J).</li> <li>3. Bail.</li> </ol>	<p><b>HON'BLE MR. JUSTICE MIR ALFAZ ALI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 16 ]</b></p> <p><i>This Bench will take up Matters pertaining to:</i></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to State Govt. Employees.</li> <li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc.</li> <li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>4. Writ Petition (Civil) under Labour and Industrial Law etc.</li> <li>5. Writ Petition (Civil) relating to settlement by State Government etc.</li> <li>6. Writ Petition relating to Land Matters.</li> <li>7. Residuary Writ Petitions except Police/Army action.</li> </ol>	<p><b>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 19 ]</b></p> <p><i>This Bench will take up Matters pertaining to:</i></p> <ol style="list-style-type: none"> <li>1. Tax Matters.</li> </ol> <p><b><i>This Bench will sit after rising of Division Bench-II.</i></b></p>	<p><b>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ COURT NO. 20 ]</b></p> <p><i>This Bench will take up Matters pertaining to:</i></p> <ol style="list-style-type: none"> <li>1. RFA</li> <li>2. Civil Revision Petition.</li> <li>3. Civil Revision Petition (I/O).</li> <li>4. Bail.</li> <li>5. Criminal Revision Petition.</li> <li>6. Criminal Petition.</li> </ol>	<p><b>HON'BLE MR. JUSTICE PARTHIV JYOTI SAIKIA</b></p>	<p><b>-DO-</b></p>

